

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE TWENTY FIRST DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 5476 OF 2021**

**Between:**

Mudhunuri Nabhitha Sai, D/o. M. Om Prakash Raju, aged about 18 years, R/o. Flat No.502, Plot No.20, Madhuvan Residency, Gowthami Enclave, Kondapur, Hyderabad - 500084

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Principle Secretary, Medical and Health, Family Welfare Department, Secretariat, Near Tankbund, Hyderabad
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, more particularly one in the nature of Writ of Mandamus or any other appropriate Writ or Writs, Order or direction declaring the action of the Respondents, particularly 2<sup>nd</sup> respondent in not considering the petitioner for admission into BHMS course under management quota (B and C) for the academic year 2020-21 as illegal, arbitrary and unconstitutional and consequently direct the respondents to consider the petitioner for admission into BHMS course under Management quota for the academic year 2020-21 in concerned with notification dt.5.2.2021 of the 2<sup>nd</sup> respondent herein.

**IA NO: 1 OF 2021**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to consider and allow the petitioner for counseling to the admission into BHMS course under Management quota (B&C) for the academic year 2020-21 in concerned with notification dt.5-2-2021.

**Counsel for the Petitioner: SRI P. VENKATESWAR RAO (NOT PRESENT)**

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH AND  
FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,  
S.C. FOR KNRUHS**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.5476 of 2021

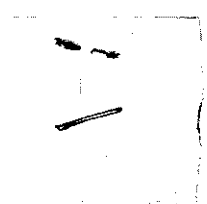
ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2 (for short 'the University').

2. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is hereby prayed that this Court may be pleased to issue a Writ, more particularly, one in the nature of Writ of Mandamus or any other appropriate writ or writs, order or direction declaring the action of the respondents, particularly respondent No.2, in not considering the petitioner for admission into BHMS Course under management quota (B&C) for the academic year 2020-21 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider the petitioner for admission into BHMS



course under management quota for the academic year 2020-21 is concerned with notification dated 05.02.2021 of the 2<sup>nd</sup> respondent herein, and pass such other order or other orders as this Court deems fit and proper.”

3. A Division Bench of this Court, by an interim order dated 05.03.2021, had directed that subject to the petitioner paying a sum of Rs.7,500/- towards administrative charges and also registration charges through online to respondent No.2 by 11:00 a.m., on 06.03.2021 and on producing the original certificates before respondent No.2 on 06.03.2021 by 4:00 p.m., the respondents shall consider the petitioner's case for admission to BHMS course under Management quota 'B' and 'C' category for the academic year 2020-21.

4. The academic year 2020-21 is over. In view of the aforesaid interim order as well as on account of efflux of time, no further orders are required to be passed in the writ petition.

5. The Writ Petition is, accordingly, disposed of. No costs.

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As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- T. TIRUMALA DEVI  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical Health and Family Welfare Department, State of Telangana, Secretariat, Near Tankbund, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana State.
3. One CC to SRI P. VENKATESWAR RAO, Advocate [OPUC]
4. Two CCs to GP for Medical Health and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
5. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
6. Two CD Copies

MP  
LS

**HIGH COURT**

**DATED:21/10/2024**



**ORDER**

**WP.No.5476 of 2021**

**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

9 copies  
for  
4/11/24